

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 1025/GT/2025

Subject : Petition for truing up of 2019-24 tariff for Tilaiya
Hydel Power Stations Units I and II (4 MW)

Petition No. 19/GT/2026

Subject : Petition for determination of 2024-29 tariff for Tilaiya
Hydel Power Stations Units I and II (4 MW)

Petitioner : DVC

Respondents : JBVNL and others.

Date of Hearing : **27.8.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Swapna Seshadri, Advocate, DVC
Ms. Ritu Apurva, Advocate, DVC
Ms. Pragma Pushkar, Advocate, DVC

Record of Proceedings

The matters were called out for a hearing in virtual mode.

2. During the hearing, the learned counsel for the Petitioner sought an extension of three weeks' time to file the additional information sought vide the RoP for the hearing dated 6.5.2026. None appeared on behalf of the Respondents, despite notice.

3. The Commission directed the Petitioner to file the following additional information, along with the additional information sought vide the RoP for the hearing dated 6.5.2026, on an affidavit, after serving a copy on the Respondents/ Objectors, on or before **21.9.2026**:

1025/GT/2025 (2019-24)

(a) *With regard to the laptops claimed under Regulation 26(1)(d) for the generating station and Konar Dam, the Petitioner shall furnish the following details:*

- (i) *A copy of the assessment/ study, if any, carried out with respect to compliance with the directives issued by the Ministry of Power, Government of India, dated 12.4.2010 and 2.8.2017, regarding the cybersecurity measures and safeguards required to be implemented for prevention of cyber-attacks.*
- (ii) *Whether the laptops have been procured as a replacement for existing laptops. If so, furnish the decapitalization value of the Old laptops.*
- (iii) *Justification explaining the manner in which the procurement of the new laptops has enhanced the cybersecurity.*



4. The Respondents/ Objectors are permitted to file their replies/ responses, on or before **5.10.2026**, after serving a copy on the Petitioner, who may file its rejoinder, if any, on or before **13.10.2026**.

5. The Petitions shall be listed for hearing on **27.10.2026**.

By order of the Commission

**Sd/-
(T. D. Pant)
Joint Chief (Law)**

